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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

OA No.503 of 2009

Bhagabati Applicant

Vs

Union of India & Others Respondents

1. Order dated :14-11-2011.

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)
AND
THE HON'BLE MR. A.K.PATNAIK, MEMBER (JUDL)

By placing copy of the order along with counter it has been brought to the notice of this Tribunal that the prayer of the Applicant for sanction of the differential arrear salary as per the order dated 28.3.2005 has already been sanctioned. Respondents have prayed six months time to make the payment to the applicant. This was strongly opposed by the Learned Counsel for the Applicant on the ground of inordinate delay in granting the applicant his legitimate dues. Heard learned Counsel for both sides and perused the materials placed on record. Considering the rival submission of the parties, we dispose of this OA with direction to the Respondents to make payment of the differential amount already sanctioned to the applicant within a period of two months hence failing which the applicant would be entitled to 6% interest on the arrear amount. No costs.

Member (Judicial)

Member (Admn.)